

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 405
IB/715/ND/2023

IN THE MATTER OF:

Kuldeep Kumar Contractors	...	Applicant
Versus		
Nbcc (India) limited	...	Respondent

Under Section 9 of IBC, 2016.

Order delivered on 06.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Vidit Garg, Adv.

For the Respondent : Mr. Anish Chawla, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant is present physically. Ld. Counsel for the Respondent is present through VC and submitted that they have already filed the reply, however the same is not board. Let steps be taken to cure the defects, if any, and take necessary steps to upload the same on the DMS portal. Ld. Counsel for the Applicant has submitted that he wants to file rejoinder to the reply. One week time is granted for filing rejoinder. List this matter on **30.05.2024.**

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)